



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH

ORIGINAL APPLICATION No. 47 of 2024

Nandkumar Pawar

... Applicant

Versus

MCGM & Ors

... Respondents


AFFIDAVIT IN REPLY

I, Bhaskar V. Kasgikar Age- 56 years Adult, Occupation – Service as Assistant Commissioner (I/C), S Ward, of Brihanmumbai Municipal Corporation, having office at S' ward Municipal Office Bld, 1st Floor, L.B.S Road, Near Mangatram Petrol Pump, Bhandup - West, Mumbai, Maharashtra 400078:

1. I say that; I have made myself conversant with the facts of the case and am able to depose on behalf of the Respondent No 1 to 3. I am filing this affidavit in reply thereto.



2. The present application has been filed with the grievance that, there is illegal cultivation of grass happening at Nahur East, Kanjur marg and Bhandup, Opposite Eastern Expressway, Mumbai. It is further alleged that, stagnation of water in the said area is causing breeding ground for mosquitoes and the same is also blocking tidal water inlets in the said CRZ area. It is also alleged that, there is indiscriminate dumping of solid waste and sewage in the CRZ area of saltpans, mangroves in this area.
3. That as per direction dated 20.02.2024 of this Hon'ble; the joint committee was directed to visit the site in question after informing the applicant. Accordingly the present Respondent and all other stakeholders visited the site on 24th April, 2024. Accordingly report was submitted before Hon'ble Tribunal.
4. It is mentioned in the reply filed by the MPCB that, in order to verify the allegations made by the applicant, the officials of MPCB and Mangrove cells (Forest Dept.) visited site in question on 30.05.2024.
5. On basis of Joint Committee Report and Show Cause Notice Dated 21.06.2024, a personal hearing was conducted in the office of MPCB on 29.07.2024 and Reply Submitted by the BMC, the MPCB has issued directions to present Respondent.

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6. Further, matter was listed for hearing on 12.08.2024, wherein the affidavit in reply was filed from the side of Respondent BMC as directed by this Hon'ble Tribunal. However, the Hon'ble Tribunal was not satisfied with steps taken by the BMC. The Hon'ble Tribunal directed to the BMC to file a clear affidavit giving therein an action plan with timeline, which should not exceed three months, to finish the task and submit the affidavit within three weeks.
 7. In order to comply the direction given by this Hon'ble Tribunal vide order dated 12.08.2024 and directions issued by the MPCB vide letter dated 29.07.2024. The Respondent is submitting the Action Plan and Time line as under -
 - a. The office of Deputy Chief Engineer (Storm Water Drains) Operations & Maintenance department of BMC shall install the trash Boom on the upstream side of the Nalla's Crossing the Eastern Express Highway (EEH) in the BMC Area for arresting the Solid waste/Floating materials within period of 3 months -




**Action Plan -**

The trash boom system requires suitable flow of water to carry floating material near conveyor system. Accordingly, joint site visit was carried by the Officer of Dy. Chief Engineer (Storm Water Drains) Eastern Suburbs and Dy. Chief Engineer (Storm Water Drains) Operations & Maintenance of Respondent - BMC to check the feasibility for installation of Trash Boom System. In accordance with Municipal Commissioner's approval BMC has already invited E-tenders for installation of trash booms along with pontoon mounted conveyor systems and Operation and maintenance of same for period of 5 years at 16 locations on various nallas in Eastern Suburb to arrest, remove and dispose floating waste from nallas. The scope of work in tender also includes the installation of trash boom at Bombay Oxygen Nallah, Usha Nagar Nallah, Crompton Nallah, and Nanepada Nallah along with other nallas.


Time Line -

The Expected date of completion of installation of Trash boom system is 07.01.2025.

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- b. The office of Deputy Chief Engineer, Sewerage Project, Planning & Design of BMC shall divert all untreated sewage to the nearest STP through sewerage drain line within 3 months period and ensure that no untreated sewage is disposed to nalla/creek.

Action Plan -

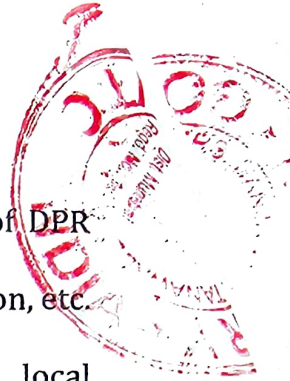
As per the details submitted by consultant, the Eastern suburbs having total 28 no. of storm water nalla's having a length of 69 km that manage storm water drainage. The DWF sewage of 425.57 MLD is flowing within all natural streams. The Western suburbs having total 48 nos. of storm water nalla's having a length of 50 km that manage storm water drainage, DWF sewage of 608.48 MLD is flowing within all natural streams. The Mumbai City area having total outfalls of 98 storm water channels having a length of 150 km that manage storm water drainage, DWF sewage of 203.18 MLD is flowing within all constructed storm water drains. So considering the ample of the project i.e. 269 km of total length Nalla, out falls of about 180 nos. which includes Bombay Oxygen Nallah, Usha Nagar Nallah, Crompton Nallah, and Nanepada Nallah. The DWF to be tackled is 1237.23 MLD.



These details will be finalized during TAC Meeting of DPR Finalization. In addition to that Encroachment, pollution, etc. have historically plagued the nalla's, impacting local ecosystems and public health as well.

Time Line -

The BMC has prioritized this work, by exploring funding possibilities and securing grants. In line of that, a consultant was appointed on February 16, 2023, for the Detailed Project Report activities. Considering the project's complexities, a Technical Advisory Committee was established in March 2023, incorporating experts from environmental, sewage treatment, and structural fields, as well as institutions like IIT Bombay, VJTI, and former chief engineers of BMC involved in the BRIMSTOWAD project considering the primary objective is to obtain a technical advice for this important project. This project is extensive having wide scope all over Mumbai within BMC jurisdiction and requires coordination with various government authorities and departments like MOEF, CRZ, MMBT, etc., along with securing funds and grants.



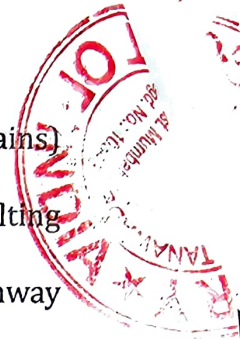
The consultant has commenced work as per the Terms of Reference outlined in the tenders. Regular submissions are being reviewed by the TAC, and progress is being monitored to ensure the project's objectives are met effectively. Below is the current status and probable timelines of the consultant's work.

Project Activity	Status/Probable Timelines	Proposed Duration
Inception Report	(Completed)	--
Survey Report	(Completed)	--
Draft DPR	(Under Progress) 6 Months (Subject to approval of TAC)	Feb-2025
Final DPR	(Under Progress) 3 Months (Subject to approval of Draft DPR by TAC)	May-2025
Tender Document	6 Months (Subject to approval of Final DPR by TAC)	Nov-2025
Appointment of Contractor	2 Months (Subject to Administrative approvals and response of the bidders)	Feb-2026
Construction Period	48 Months Duration	2026 to 2030

- c. The office of Deputy Chief Engineer (Storm Water Drains) Eastern Suburbs of BMC will carry out the work of desilting of nallahs on the western side of Eastern Express Highway within period of 3 months period.

Action Plan -

The work of desilting & cleaning of said nallas on western side of the E.E. Highway are carried out by the S.W.D. dept. of B.M.C. & same is the continuous process. The stretch of said nallas on eastern side of E.E. Highway is affected by Mangroves Forest /C.R.Z. /Thane/Creek Flamingo Bird Sanctuary and falls under Eco Sensitive Zone under jurisdiction of Forest Department. Hence the work of cleaning of said nallas on eastern side of E.E. Highway is expected from Mangroves Forest Department being in eco-sensitive zone under jurisdiction of Mangrove Forest dept. However, necessary assistance in the form of men & machineries will be provided by B.M.C. immediately to Mangrove Forest Dept. as per their requisition. Further the Respondent also requested to Forest department to carry out the ^{of} work widening and deepening of Major nallas ^{on} eastern side of E.E. Highway affected by the C.R.Z. , Mangrove &



ESZ/Creek. However, till date reply received from the Forest Department.

Hereto annexed and marked as **Exhibit 'A'** is the copy Letter addressed to the Forest Department on 25.07.2024.

Time Line -

Desilting & cleaning of nallas on west side of E.E. Highway is already done by the B.M.C. in Months March to May 2024 & it is a continuous process.

Hereto annexed and marked as **Exhibit 'B'** is the copies of Photographs of work of desilting / cleaning of said nallas.

- d. The Assistant Commissioner 'S' Ward of BMC Shall prevent/stop the illegal dumping of solid waste/debris along the nalla at site and proper system shall develop for implementation of Solid Waste Management Rules,2016 and constructions and Demolition Waste Management Rules, 2016 to avoid any pollution in the vicinity.

Action Plan -

In the Nearby Vicinity, Public awareness program is being done by the BMC that plastic bottles, disposable plates and other solid wastes are stopped from being thrown into the



nalla's as mentioned in the Solid Waste Management Rules- 2016, the Plastic Waste Management Rules- 2016, instead put into the dustbins provided by the BMC for collection of waste and to formulating mechanism to monitor that no one throw any kind of garbage into nalla's.

The BMC workers are already engaged in duty for collecting the garbage/floating material thereafter, the same is transported by municipal vehicles deployed on the route. These collected wastes are being transported to the dumping grounds of City.

As per State Government's circular u/no. LAND-07/2013/C.No.374/J-1 dated 10-10-2013, it is the duty of concerned department/authority in whose name the Government land exists, to protect the land from any encroachments and take all legal action. Discarding/dumping of unauthorized debris on any land without the permission/consent of land owner is also treated as encroachment.

The said land is owned by Forest department; hence, the debris needs to be removed by them. SWM



department does not have authority shift/remove debris lying on govt. land owned by other government departments.

As regards the illegal cultivation of grass which is happening in the CRZ comes under the jurisdiction of Salt Commissioner of India and Forest land. Hence the action against the illegal cultivation of grass is to be taken by concern department.

It is submitted that vide Government Notification dated 10/10/2013 Revenue and Forest Department, Government of Maharashtra has also clarified that it is the duty of the concerned Department / Authority in whose name the Government Land vest, shall protect those land from any encroachments and shall take all legal action against the encroaches including filing of Police Complaints. Hence land which is owned by the forest Department, it is expected to remove debris which is on the land owned by the concerned authority. Hereto annexed and marked as **Exhibit 'C'** is a copy of Government Notification dated 10/10/2013.

Time Line -

The work of removing debris for laying of vents by S.W.M. department of B.M.C. & the work of laying of vent pipes by



S.W.D. department as suggested by mangroves forest dept.
will be expected to be completed in 'Three Months' time
period.



1. The Respondent submits that the present respondent will abide by any directions of this Hon'ble Tribunal.
2. This Respondent craves leave to add, alter or amend the aforesaid averments as and when necessary.

Date:

Mumbai

Respondent No. 1 to 3

VERIFICATION

I, Bhaskar V. Kasgikar Age- 56 years Adult, Occupation – Service as Assistant Commissioner, S Ward, of Brihanmumbai Municipal Corporation, having office at S' ward Municipal Office Bld, 2nd Floor, L.B.S Road, Near Mangatram Petrol Pump, Bhandup West, Mumbai, Maharashtra 400078, do hereby state on solemn affirmation that what is stated in above Para's are true and correct to my own knowledge and belief.

Solemnly Affirmed at Mumbai,

This day of Sep, 2024,

Respondent No. 1 to 3

Advocate for Respondent No. 1 to 3

BEFORE ME

Sajam
16/09/24

MRS. SANJANA S. TANAWADE
B.A.LL.B.

Advocate & Notary

Regd. No. 10343

8, Pande Niwas,

Tulseth Pada, Lake Road,

Bhandup (W), Mumbai - 400 078.



NOTED & REGISTERED
Sr. No. 249 Page No. 34
Date : 16/09/24

BRIHANMUMBAI MUNICIPAL CORPORATION

No. Ch.E./SWD/

/E.S. Dated.

Office of the Dy.Ch. Engineer
 (Storm Water Drain) Eastern Subs
 5th Floor, Pariwar Building, CTS
 No. 119/B, Annabhua Godbole
 Marg, Near Kanjur Police Station,
 Kanjur Marg (E) , Mumbai 400 042

To,

**The Additional Principal Chief
 Conservator of Forests**
 302, Wakefield House,
 3rd Floor, Ballard Estate,
 above Britania & Co. Restaurant ,
 Fort, Mumbai 400 001.

Subject :- The work of cleaning, desilting of nalla in forest area
 /Mangroves/C.R.Z/ Eco-sensitive zone/Creek area
 in N, S & T wards of BMC.

Ref :- 1) Ch.E. / SWD/ 1994 Dt. 29.05.2024.
 2) MDE/503/Gen Dt. 30.05.2024.

Reference is requested to the letter of this office at reference sr. no 1 and letter of DMC (Z-VI) at reference sr. no. 2 for Desilting/cleaning of Kannamwar nagar nalla in forest area Mangroves/C.R.Z./Creek area beyond building no 44 of Kannamwar nagar.

The work of desilting of major nallas and culverts in BMC limit is carried out by Storm Water Drain dept. every year before monsoon and it is ensured that the major nallas functions to its full capacity and discharges rainwater further into creeks through the forest area Mangroves/C.R.Z/ Eco-sensitive zone/Creek area.

This dept carries out work of Widening, Training and Deepening (TWD) of major nallas in BMC limit as a part of BRIMSTOWAD Plan II (Brihanmumbai Stormwater Drain). However, the work of Cleaning and TWD of Nallas in forest area cannot be undertaken by BMC since it is affected by CRZ/Mangrove /Eco-Sensitive Zone.

The work of Training Widening and Deepening of Nallas in forest area/Mangroves/C.R.Z/ Eco-Sensitive Zone (ESZ)/Creek area needs to be carried out under your jurisdiction so as to improve the discharge capacity of these Nallas.

In view of the above, Additional Principal Chief Conservator of Forests is hereby requested to undertake work of Training , Widening and Deepening of Major Nallas as listed below & affected by C.R.Z., Mangrove & E.S.Z./Creek area:

Nallas in 'N' Ward.

- 1) Somaiyya Nalla
- 2) Kamraj Nagar Nalla
- 3) Ramabai Nagar Nalla
- 4) Laxibaug Nalla

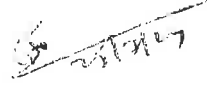
Nallas in 'S' Ward.

- 5) Usha Nagar Nalla downstream of E.E. Highway
- 6) Bombay Oxygen Nalla downstream of E.E. Highway
- 7) Crompton Nalla downstream side of junction of Jolly board road & JVLR
- 8) Kannamwar Nalla downstream of E.E. Highway beyond building no.44.

Nallas in 'T' Ward.

- 9) Boundary Nalla
- 10) Kesarbaug nalla
- 11) Nanepada Nalla

Yours faithfully,


Executive Engineer
(Storm Water Drain)
Eastern Suburbs (Z-VI)

C.S

Dy.Ch.E.(SWD) E.S.

Submitted for information please.


Ex.Eng.(SWD) (Z-VI) E.S.

Usha Nagar Nalla D/s

During



After



Usha Nagar Nalla D/s

During



After



Before



During



After



Bombay Oxygen Nalla

Before



During



After



Bombay Oxygen Nalla at E.E.Highway

156

Before



During



After



Crompton Nalla at E.E.Highway

157

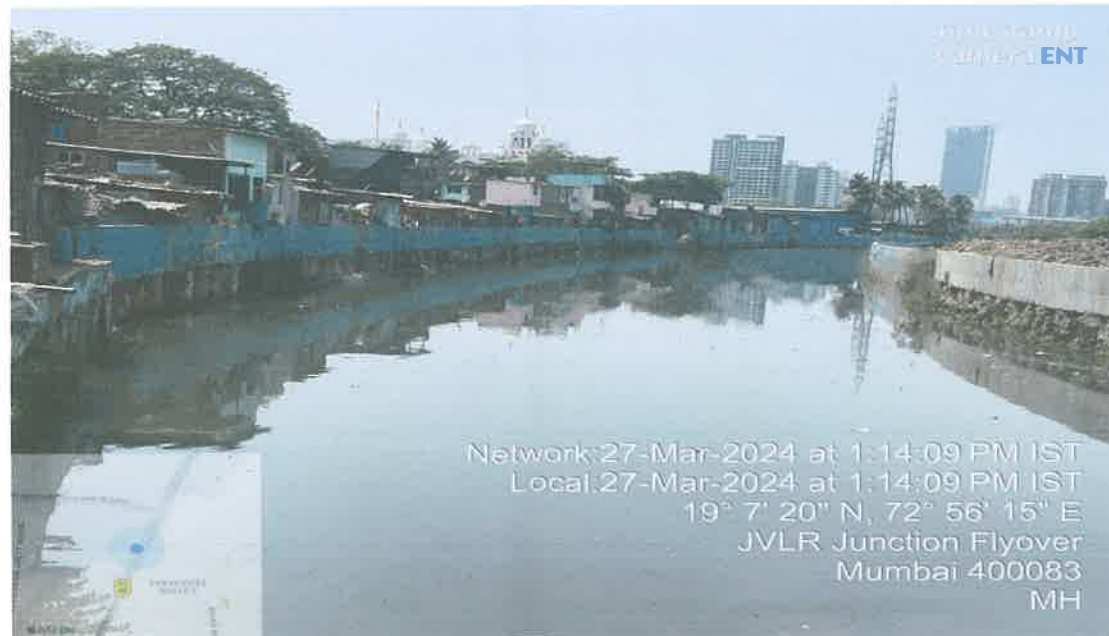
Before



During



After



Before



During



After



159
ES-462 J.R.S. Infrastructures 'T' ward
C.A.303 Nanepada Nalla at Old Pumping
Before



During



After



160
ES-462 J.R.S. Infrastructures 'T' ward
C.A.303 Nanepada Nalla at Old Pumping
Before



During



After



शासकिय जमीनीवरील अतिक्रमण प्रतिबंध,
निष्कासित करणे, फिर्याद दाखल करणेबाबत.

महाराष्ट्र शासन

महसूल व वन विभाग

शासन परिपत्रक क्रमांक: जमीन- ०७/२०१३/प्र.क्र.३७४/ज-१

जागतिक व्यापार केंद्र, सेंटर वन इमारत, ३२ वा मजला,

कफ परेड, मुंबई-४०० ००५

दिनांक: १० ऑक्टोबर, २०१३

वाचा - शासन परिपत्रक क्रमांक: जमीन- ०३/२००९/प्र.क्र.१३/ज-१, दिनांक ७ सप्टेंबर, २०१०.

प्रस्तावना

शासकिय जमीनीवरील अतिक्रमणास प्रतिबंध करणे व झालेली अतिक्रमणे तात्काळ निष्कासित करण्याबाबत वेळोवेळी आदेश निर्गमित करण्यात आलेले आहेत. मात्र अद्यापही क्षेत्रिय स्तरावर त्यानुषंगाने गांभीर्यपूर्वक कार्यवाही होत नसल्याचे शासनाच्या निदर्शनास आले आहे. काही प्रसंगी अतिक्रमणास शासकिय जमीनीच्या लगतच्या व्यक्ती/स्थानिक लोकांकडून विरोध होतो. अशावेळेस अतिक्रमणास स्थानिक लोकांनी विरोध केल्यास कायदा व सुव्यवस्थेची स्थिती बिघडण्याची शक्यता नाकारता येत नाही. मात्र जमीनीच्या मालकी हक्काच्या अनुषंगाने सरकारी यंत्रणेकडून फिर्याद न दाखल केल्यामुळे पोलीसांना परिणामकारक कार्यवाही करता येत नाही, असे गृह विभागाने निदर्शनास आणले होते. त्यानुसार या विभागाने दिनांक ७ सप्टेंबर, २०१० च्या शासन परिपत्रकान्वये सर्व क्षेत्रिय अधिका-यांना सूचना देण्यात आलेल्या आहेत. शासनाने दिनांक ७ सप्टेंबर, २०१० च्या शासन परिपत्रकान्वये निर्गमित करण्यात आलेल्या सूचनांच्या अनुषंगाने क्षेत्रिय कार्यालयाकडून गांभीर्यपूर्वक कार्यवाही होत नसल्याने लोकप्रतिनिधी व नागरिकांच्या तक्रारीच्या अनुषंगाने शासनाच्या निदर्शनास आले आहे. त्यानुषंगाने पुन्हा क्षेत्रिय स्तरावरील अधिका-यांना सूचना देण्याची बाब शासनाच्या विचाराधिन आहे.

शासन परिपत्रक

उपरोक्त पार्श्वभूमी आधारे क्षेत्रिय स्तरावरून सत्वर कारवाई होण्यासाठी दिनांक ७ सप्टेंबर, २०१० च्या शासन परिपत्रकाकडे क्षेत्रिय अधिका-यांचे लक्ष या आदेशाद्वारे वेधण्यात येत आहे. तसेच त्यानुषंगाने या आदेशाद्वारे पुनश्च खालीलप्रमाणे आदेश/सूचना देण्यात येत आहे.

- (१) ग्रामीण /नागरी भागातील शासकिय, पड, गायरान जमीनीची तसेच संबंधित स्थानिक स्वराज्य संस्थेच्या ताब्यात असलेल्या मोकळ्या/सार्वजनिक जागांची नकाशासह सूची तयार करून ती स्थानिक महसूल कार्यालयात, स्थानिक स्वराज्य संस्थेच्या कार्यालयात ठळकपणे लावण्यात

यावी. त्यासोबत शासकिय जमीनीवर अतिक्रमण केल्यास कायदेशिर कारवाईचा इशारा देण्यात यावा.

- (२) शासकिय, पड, गायरान जमीनीवर किंवा स्थानिक स्वराज्य संस्थेच्या सार्वजनिक, मोकळ्या जागेवर अतिक्रमण झाल्याचे निदर्शनास आल्यास सदर अतिक्रमण तात्काळ निष्कासित करण्याची कार्यवाही करावी.
- (३) शासकिय जमीनीवरील अतिक्रमणास प्रतिबंध करणे ही सदर जमीन ज्या विभागाच्या ताब्यात आहे त्या विभागाची जबाबदारी आहे. त्यामुळे शासकिय जमीनीच्या बाबतीत संबंधित तलाठी/मंडळ अधिकारी, वन जमीनीच्या बाबतीत स्थानिक वन अधिकारी, गायरान व सार्वजनिक जमीनीच्या बाबतीत संबंधित ग्रामसेवक, नगरपालिकेचे मुख्याधिकारी आणि अन्य प्रकरणात शासकियजमीन ज्या विभागाच्या ताब्यात आहे त्या विभागाच्या/संस्थेचा स्थानिक अधिकारी यांनी तात्काळ पोलीसात फिर्याद देण्याची दक्षता घ्यावी. फिर्याद दाखल करण्याची जबाबदारी एकमेकावर ढकल्यास वरिष्ठांनी संबंधितांविरुद्ध जबाबदारी निश्चित करून कारवाई करावी.
- (४) सर्व जिल्हातील अतिक्रमणाबाबत प्रतिबंध, निष्कासित करणे, फिर्याद दाखल करणेबाबत संबंधित जिल्हाधिकारी यांनी सत्वर समन्वय साधून सदर आदेशाच्या अनुषंगाने कार्यवाही करावी.

सदर शासन परिपत्रक महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०१३१०१०१६४७४२०२१९ असा आहे. हा आदेश डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

**Sunil
Shridharrao
Kothekar**

Digitally signed by Sunil
Shridharrao Kothekar
DN: CN = Sunil Shridharrao
Kothekar, C = IN, S = Maharashtra,
O = GOVERNMENT OF
MAHARASHTRA, OU = REVENUE
AND FOREST
Date: 2013.10.10 17:33:50 +05'30'

सुनिल कोठेकर

कार्यासन अधिकारी, महसूल व वन विभाग

प्रत,

- १) सर्व विभागीय आयुक्त,
- २) जमाबंदी आयुक्त व संचालक, भूमी अभिलेख, महाराष्ट्र राज्य, पुणे.
- ३) सर्व जिल्हाधिकारी / अपर जिल्हाधिकारी
- ४) सर्व तहसिलदार
- ५) महालेखापाल, लेखा व अनुज्ञेयता/लेखापरीक्षा, महाराष्ट्र राज्य,(१) मुंबई.

- ६) महालेखापाल, लेखा व अनुज्ञेयता/लेखापरीक्षा, महाराष्ट्र राज्य,(२) नागपूर
- ७) “ज” समूहातील सर्व कार्यासने/उपसचिव/सहसचिव, महसूल व वन विभाग, मंत्रालय, मुंबई.
- ८) मा.मंत्री (महसूल) यांचे खाजगी सचिव.
- ९) मा.राज्यमंत्री (महसूल) यांचे खाजगी सचिव.
- १०)अप्पर मुख्य सचिव (महसूल) यांचे विकाअ/स्वीय सहायक, मंत्रालय,मुंबई.
- ११)अप्पर मुख्य सचिव (गृह) यांचे स्वीय सहायक, मंत्रालय, मुंबई-३२.
- १२)प्रधान सचिव, ग्रामविकास विभाग, यांचे स्वीय सहायक, मंत्रालय, मुंबई-३२
- १३)प्रधान सचिव, नगर विकास विभाग, यांचे स्वीय सहायक, मंत्रालय, मुंबई-३२
- १४)विधानमंडळ ग्रंथालय, विधानभवन, मुंबई-३२
- १५)माहिती व जनसंपर्क संचालनालय, मंत्रालय, मुंबई-३२.
- १६)निवडनस्ती, कार्यासन-ज-१, महसूल व वन विभाग

**To prohibit, demolish,
complaint against
encroachment on
government property.**

**GOVERNMENT OF MAHARASHTRA REVENUE
AND FOREST DEPARTMENT GOVERNMENT**

CIRCULAR NO. L-

07/2013/C.N.374/J-1

WORLD TRADE CENTRE, CENTRE-1

BUILDING, 32ND FLOOR,

CUFFE PARADE, MUMBAI-400005.

DATE: 10 OCTOBER 2013.

Reference :-

1. Government Circular no. L-03/2009/C.N.13/
J-1 dated 07 September 2010.

Information:-

Order is passed from time to time to prohibit
to encroach the government property and to
demolish immediately the encroachment

acted seriously regarding same by zone. Sometimes the people nearby government property, local people object against encroachment, when the local people is most likely to not to affect the law and order if objected against encroachment. But the home department brought in attention, that the police not acting effectively since the government not compliant regarding ownership of land. Accordingly our department instructed all Zonal Officer under Government Circular dated 07 September 2010. Complaints of public representative and people are brought into attention of government since Zonal Office not acted seriously regarding instruction passed under government circular dated 07 September 2010 by government. Accordingly government is considering to instruct the Zonal Officer again.

Government Circular :-

Attention of Zonal Officer is invited under this order to government circular dated 07 September 2010 to act immediately by Zonal Office on above points. And accordingly the following order, instruction are passed hereby again under this order.

- (1) To exhibit clearly in local revenue office, local self governing society office on drafting list with plan of open, public land of possession of concerned local self governing society and government, open, cattle field land in rural, urban zone. To provide warning of legal action if encroached the government property.
- (2) To act to demolish immediately said encroachment if observed developed on

government, open, cattle field land and public, open land of local self governing society.

- (3) Concerned department is responsible for the said government land to prohibit to encroach. Hence the local officer of concerned ward, society should be careful to complaint to police immediately of the possession of the ward of the government land of concerned Village President, Town Council Chief Officer and in other case regarding land of local forest officer, cattle field and public property regarding forest land, concerned talathi and ward officer regarding government property. The senior

against concerned, if passed the responsibility to complaint on each other.

- (4) To act under said order on contacting immediately by concerned collector to prohibit encroachment in all district, to demolish, to compliant.

This Government resolution as been made available on the website of the Government of Maharashtra www.maharashtra.gov.in and its code is 201310101647420219. This order is being attested with a digital signature.

By order and in the name of the Governor of Maharashtra.

Sunil Kothekar

Executive Officer, Revenue and Forest
Department.

Copy

1. All Divisional Commissioner.
2. Commissioner and Director of Estate, Land Records, Maharashtra State, Pune.
3. All Collector/Upper Collector.
4. All Tahsildar.
5. Account General, Pay and Accounts/Accounts, Maharashtra State-1, Mumbai.
6. Account General, Pay and Accounts/Accounts, Maharashtra State-2, Nagpur.
7. All Officer, Deputy Secretary, Assistant Secretary of J. Group, Revenue and Forest Department, Ministry, Mumbai.
8. Private Secretary for Hon'ble Revenue Minister.
9. Private Secretary for Hon'ble State Revenue Minister.

10. S.E.O./Personal Assistant of Upper Chief Secretary, Revenue, Ministry, Mumbai.
11. Personal Assistant of Upper Chief Secretary Home, Ministry, Mumbai-32.
12. Personal Assistant of Principal Secretary, Village Development Department, Ministry, Mumbai-32.
13. Personal Assistant of Principal Secretary, Town Development Department, Ministry, Mumbai-32.
14. Legislative Board Library, Legislative House, Mumbai-32.
15. Directorate of Information and Public Relation, Ministry- Mumbai-32.
16. File Copy, Office J-1, Revenue and Forest Department.